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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING AT INDORE
Original Application No. 512 of 2006

Indore, this the 25th day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Kimtilal Jain, S/o. late Munnalalji,
aged 61 years, Junior Engineer (Retd.),
CPWD, Division No. II, Indore (MP).
r/o. 95, Mahavir Nagar, Kanadia Road,
Indore (MP).

... Applicant

(By Advocate - Shri D.M. Kulkarni)

V e r s u s

1. Union of India, through Secretary,
to the Government of India,
Ministry of Urban Development,
C-Wing, Nirwan Bhawan,
New Delhi 110 011.
2. Chief Engineer,
Central Zone, CPWD,
Nirman Bhawan, Arera Hills,
Bhopal (MP) - 462 011.
3. Superintending Engineer,
Indore Central Circle, CGO
Complex, First Floor, "B" Wing",
Indore (MP).
4. Executive Engineer,
Indore Central Division-II,
CPWD, CGO Bhawan, "A" Wing,
1st Floor, AB Road,
Indore (MP) 452 002.

... Respondents

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman -

Heard the learned counsel for the applicant.


2. This Original Application has been filed claiming for reimbursement of medical expenses. The learned counsel for the applicant have produced a copy of the office order dated 20.7.2006 under which he has been informed that Chief Engineer, Central Zone, C.P.W.D. has issued sanction for reimbursement of medical expenses under paragraph 5 of Schedule-A of the Medical Attendance Rules. This order was issued on 20.7.2006. As per the learned counsel for the

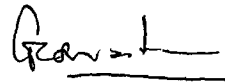


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applicant reimbursed amount has not yet been paid to him. The learned counsel for the applicant states that the applicant would be satisfied if directions are issued to the competent authority for paying the sanctioned amount to him within a specific period. Accepting this prayer, we hereby direct the respondents to make payment of the sanctioned amount within a period of two months from the date of receipt of a copy of this order. Be it noted that we have not expressed any opinion on the merits of the case.

3. In view of the above, the Original Application is disposed of at the admission stage itself.


(A.K. Gaur)
Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

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